

Mr. A.C. Mohanty
R. Sabal

'A'

(1)

CAT / / /

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A./T. A. No. 423 1989

Dibhuti Bhiseon Routay

Applicant (s)

Versus

Union of India and others

Respondent (s)

| Sr. No. | Date | Order with Signature |
|---------|----------|--|
| 1 | 31-10-89 | <p>Put up this case on 2-11-89 for admission as prayed for on behalf of Mr. A.C. Mohanty.</p> <p>Vice-Chairman Mr. Mohanty</p> |
| 2 | 2.11.89 | <p>The matter has been listed for admission to-day.</p> <p>Heard Mr. A.C. Mohanty, learned Counsel for the applicant and also Mr. K.C. Mohanty, learned Govt. Advocate for the State of Orissa. We have also heard Mr. T. Dalei, on behalf of the Union of India. It is submitted on behalf of the applicant that his only relief is for consideration and disposal of the representation which he has made. There cannot be any dispute that representation made is to be disposed of either by rejection or by allowing. Such being the nature of the case, we direct that the representation be duly considered and disposed of by the concerned Authority within 2 months. Copies of this application be sent to the concerned Respondents and to the applicant. ^{of the order} The case is finally disposed of.</p> <p>Vice-Chairman</p> |

Member (Judicial)